

**HIGH COURT OF KARNATAKA, BENGALURU**

October 5, 2020

**CORRIGENDUM TO MODIFIED SPECIAL STANDARD  
OPERATING PROCEDURE (SOP) FOR DISTRICT JUDICIARY  
DATED 18.09.2020**

After the '1-O' Para No.1-P be inserted and read as under:

**1-P:-** However, the Child witness appearing for giving evidence before the court shall not be subjected Covid-19 test. Further, one relative/guardian shall be permitted to accompany the child witness to the court but he/she shall be subjected to Covid-19 test. If the relative/guardian is found to be positive, child witness shall not be permitted to enter court premises unless any other relative/guardian who shall accompany the child witness, shall be tested for Covid-19 and only on testing "Negative" for Covid-19 test, the child witness shall be allowed in to the court premises for giving evidence.

Separate sitting arrangement shall be made for the child witness in case of POCSO courts.

**BY ORDER OF HON'BLE THE CHIEF JUSTICE**

Sd/-

**(RAJENDRA BADAMIKAR)  
REGISTRAR GENERAL**